

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 61/2022

BAUWA @ ANUJ

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 229706/2024 IS LISTED UNDER THIS ITEM]

IA No. 229706/2024 - GRANT OF BAIL

Date : 07-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Appellant(s) : Mr. Sandeep Kumar Jha, AOR

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

Mr. Gaurav, AOR
Mr. Shaurya Krishna, Adv.
Mr. Dilurgesh Shukla, Adv.
Mr. Ravi Bhushan, Adv.
Mr. Shivendra Singh, Adv.
Mr. Sapna Singh, Adv.
Mr. Gaurav Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Application for intervention of the complainant is allowed. He may be impleaded as respondent no.2.
2. The District and Sessions Judge, Shahjahanpur, Uttar Pradesh has submitted a report in pursuance to our earlier order dated November 29, 2024. On due enquiry, he has concluded that the appellant was little in excess of 18 years on the date of the offence.
3. Let copy of such report be circulated to the advocates-on-record for the respective parties including the complainant-respondent no.2.
4. Relist the criminal appeal after six weeks.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)